

(c) if so, the outcome of the enquiry and the follow up action taken or contemplated in the matter?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). The Industrial Tribunal gave an award on 11.1.1988 that 234 persons who had claimed to have worked as casual workers, were entitled to re-employment from 8.12.1984. The management of the South Eastern coalfields Limited filed a writ-petition in Madhya Pradesh at Jabalpur against the award, who gave an interim order that if any person whose case was referred to the Court, appears before the Management and satisfies the management by proper evidence that he was an ex-casual labour, his case may be considered and in case he is otherwise found fit, he may be appointed. This matter remained the subject matter of prolonged litigation and pending final disposal of the writ-petition, the SECL have issued letters of appointment to 30 persons. Three persons were already in employment and one person had expired. Since there were complaints about the genuineness of the persons, who had claimed employment, SECL have referred this case to CBI in June, 1990 for investigation. The investigation report has not yet been received.

[English]

### Emergency Landing of Indian Airlines/ Air India Flights

\*170. SHRI RAM AGAR (SAIDPUR): Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of Indian Airlines and Air India flights that made emergency landings during the last one year and how did this compare with the emergency landings in the preceding last three years, year-wise;

(b) whether there is any increase in the number of emergency landing and if so, the reasons therefor;

(c) the steps taken to check such landings; and

(d) the details of losses sustained on account of emergency landings in respect of both men and material?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). The number of emergency landings relating to Indian Airlines and Air-India is as follows:—

<i>Period</i>	<i>Indian Airlines</i>	<i>Air-India</i>
1	2	3
August 1989 - July 1990	2	2
August 1988 - July 1989	7	1
August 1987 - July 1988	1	0
August 1986 - July 1987	1	1

(c) All aircraft have back up systems which take over whenever there is failure of

a system. The pilots are also trained to handle failures. All emergency landings are investi-

gated by the DGCA to determine the cause. DGCA also monitors the maintenance and training systems and schedules to prevent recurrence of such incidents.

(d) There has been no death or injury on account of an emergency landing. There is also no material loss attributable, directly, to an emergency landing.

### **Foreign Collaborations**

\*171. SHRI SURESH KODIKKUNNIL:  
Will the Minister of INDUSTRY be pleased to state:

(a) how many technical or other foreign collaborations in the industrial fields was entered into since 1st December, 1989;

(b) the broad terms and conditions of these collaborations; and

(c) the estimated outflow of foreign exchange per year as a result of these collaborations?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) During the period 1st December, 1989 to 31st July, 1990, a total of 465 foreign collaboration approvals were granted, including 145 approvals involving foreign investment.

(b) The terms and conditions of approvals inter-alia include the extent of foreign equity participation, amount of fees payable for transfer of technology in the form of technical know-how, engineering, drawing and design and consultancy, extent of royalty payments, export commitment to be undertaken, the extent of indigenisation to be achieved, the period of collaboration agreement etc. as applicable to individual proposals

(c) Foreign collaboration approvals are issued with a validity of two years, and within

this period the entrepreneurs are required to finalise the foreign collaboration agreement. The lumpsum payable for technical know-how, drawings, designs, documentation, erection and commissioning, etc. is normally allowed to be remitted to the foreign collaborator in three standard instalments, the first 1/3rd after the agreement is filed with the Reserve Bank of India and capital goods clearance, if any, is obtained, the second 1/3rd on delivery of technical documentation, and the third and final 1/3rd on the commencement of commercial production or four years after the agreement is filed with the Reserve Bank of India, whichever is earlier. The payment of royalty is linked to establishment of commercial production. Remittance of profits and dividends, wherever applicable, is made if and when profits are earned and dividends declared. In view of the staggered nature of the various payments involved, it will not be possible to indicate at this stage any definite estimate of the year-wise outflow of foreign exchange in respect of the approvals granted during the period in question.

### **Sick SSI Units**

\*172. SHRI T. BASHEER:  
SHRI PRAKASH KOKO  
BRAHMBATT:

Will the Minister of INDUSTRY be pleased to state:

(a) the number of sick small scale industrial units at present, State-wise;

(b) the amount of loans given to such units by the nationalised banks during 1989 and 1990 so far and the amount outstanding against such units;

(c) whether Government have made efforts to increase the production in the units; and